

1	2	3	4
		2. Shri G.A. Bhimnathwala, RBI nominee	13.1.1986
17. Corporation Bank		1. Shri Y.S. Hegde, Chairman and Managing Director	16.2.1986
18. Punjab and Sind Bank.		1. Shri M S. Chahal, Executive Director	1.8.1986
		2. Shri S.S. Hasurkar, Government nominee	24.3.1986
		3. Shri R.S. Khera, Workman Director	7.2.1986
		4. Shri B N. Dinganker, RBI nominee	11.11.1986

\*In place of Shri M N. Buch.

\*\*Same person appointed as Chairman and Managing Director.

#### Establishing Marine Park in Tamil Nadu

2312. DR. V. RAJESHWARAN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Government have any proposal to establish a Marine Park in the coastal area between Rameshwaram and Tuticorin in Tamil Nadu; and

(b) if so, the details thereof ?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI BHAJAN LAL) :

(a) State Governments are empowered to declare any area as a National Park including Marine National Park under the Wildlife (Protection) Act, 1972. Action to establish a Marine National Park in the coastal area near Rameshwaram is to be taken by State Government of Tamil Nadu.

(b) The information furnished by the State Government of Tamil Nadu is given in the Statement below.

#### Statement

##### *A Brief Note on the Marine National Park Proposed to be Established*

At the instance of Government of India, the Government of Tamil Nadu have decided to establish a Marine National Park at the Gulf of Mannar comprising of

21 small islands with a view to protect the rare species of flora and fauna found in these islands. Preliminary notification under section 35 (i) of the Wildlife (Protection) Act, 1972, was published in the Tamil Nadu Gazette on 16-4-1980. The Collectors of Ramanathapuram and Tirunelveli were requested to perform their duties as envisaged in sections 19 to 26 of the above Act. Dr. M. S. Swaminathan Member, Planning Commission, Government of India, had detailed discussion with the State Director of Fisheries at Madras on 7-10-80 about the proposed Marine National Park. Dr. Swaminathan indicated that in case the Government prepared a detailed Project Report with a budget for the same, the Government of India would be prepared to meet part of the expenditure preferably the capital expenditure.

2. The Collector of Tirunelveli has sent his report on the action taken to issue proclamation and publish notification under the Act. As no objections or claims were received, the Collector requested that the areas specified in the notification issued by the Government might be ordered to be declared as Marine National Park.

3. Action has been separately taken by the Collector of Ramanathanapuram regarding acquisition of private lands in Nallathanni Theevu and Hare islands which have been located in the proposed Marine National Park. Meanwhile, as agreed to

by the Government of India this Government in G.O.Ms. No. 1520, Forests and Fisheries, dated 11-11-1982 constituted a State Level Expert Committee on Marine National Park with Dr. B. Sivaraman, ICS (RETD) Part time Member, State Planning Commission, Tamil Nadu along with seven other members for preparing a proper development plan for the proposed Marine National Park. The term of office of the Committee had been extended upto 31-12-1985 for finalisation of its report on Marine National Park. The Committee has not yet submitted its report so far.

4. The Chairman of the State Level Committee on Marine National Park had raised certain points regarding notifying a larger area as Marine National Park. The Committee was of the view that the notification issued earlier could be questioned on the ground that the description and the map would not fix the areas without dispute.

5. It is proposed to accept the recommendation of the Committee and to issue a revised notification notifying a larger area with reference to latitude and longitude crossings.

#### **Indo-Norwegian Agreement for Transfer of Mini Computer Technology**

2313. SHRIMATI JAYANTI PATNAIK : Will the PRIME MINISTER be pleased to state :

(a) whether India and Norway have signed an agreement for transfer of technology for collaborative manufacture of super mini-computers in India;

(b) if so, the details thereof;

(c) whether the agreement has been signed;

(d) whether the agreement covers some other fields also; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN

THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN) : (a) Yes, Sir, the Electronics Corporation of India, Hyderabad and Norsk Data A.S. of Norway have signed an agreement for transfer of technology for the manufacture of super mini computers in India.

(b) and (c). The technical collaboration agreement signed between Electronics Corporation of India (ECIL) and Norsk Data (ND) on May 2, 1986 provides ECIL exclusive rights for manufacturing and marketing ND 500 series (ND 530, ND 550, ND 560 and ND 570) of super-mini computers in India for the period of agreement of 8 years. Also, ND shall give ECIL the first preference for the new systems that will be introduced into the market as successor to the current 500 series.

(d) No, Sir.

(e) Does not arise.

#### **Wasteland Development**

2314. SHRI C. JANGA REDDY : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the area of wasteland in each State reclaimed during the last 3 years and the current year and also the expenditure incurred thereon; and

(b) the annual average income as a result of reclamation ?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI BHAJAN LAL) :

(a) The details of the total area of land reclaimed or developed through afforestation under the 20 Point Programme during the last 3 years and the current year are given in the Statement-I given below. The details of expenditure/major budget outlays are also reflected in the Statement-II given below.

(b) No findings are available in this behalf.